C.P. No. 183 of 1997

In

O.A. No. 184 of 1997

New Delhi this the 16th day of October, 1997.

HON'BLE DR. JOSE P. VERGHESE, VICE CHAIRMAN (J)
HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Shri Rakesh Kumar S/o Shri Mahar Singh R/O Village and Post Office Doghat, District Meerut (U.P).

..Petitioner

By Advocate Shri S.S. Tewari.

Versus

- 1. Shri N.K. Singh,
 Secretary (Revenue),
 Department of Finance,
 Ministry of Finance,
 North Block,
 New Delhi.
- Shri B. Shankaran, Chairman, Staff Selection Commission, Block No. 12, C.G.O. Complex, New Delhi.
- 3. Shri D.S. Negi,
 Regional Director (WR),
 Staff Selection Commission,
 (Army and Navy Building),
 IInd Floor,
 148, NGR.
 Mumbai.

..Respondents

By Advocate Shri R.R. Bharti.

ORDER (ORAL)

Hon ble Dr. Jose P. Verghese, Vice Chairman

This is a Contempt of Court Proceedings initiated by the petitioners for not complying with the order passed by this Court on 9.5.1997. By our order we had directed that the petitioners be appointed against the available post in case they are found



eligible, in the event those remaining post become available for appointment from amongst the general candidates including the petitioner. The counsel for the respondents have now stated that even though the petitioners were eligible, the post against which they were appointed were already occupied by certain incumbents against whom termination orders have issued by them for implementing, the orders of this Court dated 9.5.1997. But unfortunately, the Bombay bench of this Tribunal as well as the High Court of Chandigarh has stayed the notices issued and the termination orders passed respectively and in the circumstances, the respondents are not able to further implement this order and it is submitted that the non-implementation is not wilful or with any disrespect to the orders of this Court. It is also stated by the counsel for the respondents that they are making every effort to get the inmterim orders by the respective courts removed as soon as possible and in the event the stay orders are removed, the right accrued to the petitioners will be immediately made available to them. The counsel for the respondents also submitted that in case the petitioner makesan additional representation, they will be in a position to dispose of the same within 2 weeks thereof. On the basis of statement, we do not think that this C.P. should

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kept on board and the same is disposed of. Notices are discharged.

(K. MUTHUKUMAR) MEMBER (A)

(DR. JOSE P. VERGHESE)
VICE CHAIRMAN

Rakesh